## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

Contempt Application No.4/2017 In C.P. (I.B) No. 63/10/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017

Name of the Company:

Dhirajlal Vrajlal Selani

V/s.

State Bank of India

Section of the Companies Act:

Section 10 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

REPRESENTATION

SIGNATURE

1 BHAKTI SHEVADE

ADVOCATE RESPONDENT(

ADUDCATE APPLICANT

## **ORDER**

Learned Advocate Mr. A R Gupta present for Applicant. Learned Advocate Ms. Bhakti Sevade i/b Learned Advocate Mr. Biju Nair present for Respondent in contempt application 4/2017.

Learned Advocate Ms. Bhakti Shevade i/b Learned Advocate Mr. Biju Nair filed Vakalatnama for Respondent.

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List the matter on 01.12.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 29th day of November, 2017.